

18.51 hrs

MESSAGES FROM RAJYA SABHA

Title : Regarding returning the Appropriation (Vote on Account) Bill, 2004, the Appropriation Bill, 2004 and the Finance Bill, 2004 to the Lok Sabha without any recommendation, by the Rajya Sabha at its sitting held on 4th February, 2004.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- i. "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 2004, which was passed by the Lok Sabha at its sitting held on the 4th February, 2004 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- ii. "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 2004, which was passed by the Lok Sabha at its sitting held on the 4th February, 2004 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- iii. "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 2004, which was passed by the Lok Sabha at its sitting held on the 4th February, 2004 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Mr. Speaker, Sir, I have an anxiety and since the hon. Prime Minister is present here, I would like to seek a clarification from him. I understand that the elections to the Andhra Pradesh Legislative Assembly would not be completed before the 31st March, 2004. There is no Assembly there now. This is the last day of this Lok Sabha. Since the Constitution does not provide the power to the Governor to bring an Ordinance in the name of the Budget, I would like to know how the Vote on Account in respect of that State will be dealt with. We will be too grateful if the Prime Minister takes the House into confidence and explain the position, legal and otherwise on behalf of his Government.

SHRI N. JANARDHANA REDDY (NARASARAOPET): Mr. Speaker, Sir, I agree with him. This is an important issue.